COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 550 & 551 OF 2017 IN DFR NO. 1226 OF 2017

Dated: 30th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Shivashakti Sugars Limited Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Ashwin Kumar D. S.

Ms. Surbhi M. Mehta

ORDER IA No. 550 of 2017

(Appl. for leave to appeal)

In this application it is stated that the appellant was not a party before the State Commission and it has been served with a demand notice to the tune of Rs. 1,13,52,455/-. It is submitted by learned counsel for the appellant that in view of this, leave to appeal may be granted.

All the respondents have been served. However, nobody is representing the respondents.

Having regard to the fact that the appellant was not impleaded as a party before the State Commission, without expressing any opinion on the merits of the matter, we grant leave to file the instant appeal. Application is disposed of.

IA No. 551 of 2017

(Appl. for condonation of delay in filing)

There is 198 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the respondents have been served. However, nobody is representing the respondents.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>19.09.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt